GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 9/2016-Central Excise

New Delhi, the 1st March, 2016

G.S.R. (E). In exercise of the powers conferred by sub-section (1) and sub-section (2A) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No 1/2011-Central Excise, dated the 1st March, 2011, published in the Gazette of India, Extraordinary, Part II. Section 3, Sub-section (i), vide, number G.S.R. 116 (E), dated the 1st March, 2011, namely :

In the said notification, in the Table, after serial number 75 and the entries relating thereto, the following serial number and entries shall be inserted, namely :

| “75A” | 61, 62, 63 (except laminated jute bags falling under 6305, 6309 00 00, 6310) | All goods bearing a brand name or sold under a brand name and having retail sale price (RSP) of Rs.1000 and above”;

[F.No. 334/8/2016-TRU]

(K. Kalimuthu)
Under Secretary to the Government of India